

**ORAL ANSWERS TO QUESTIONS****Allocation of personnel as per the Andhra Pradesh  
Reorganisation Act, 2014**

\*521. SHRI JESUDASU SEELAM: Will the PRIME MINISTER be pleased to state:

(a) the details of the provisions as contained in the Andhra Pradesh Reorganisation Act, 2014 for finalization of Kamalnathan (State-level) and Sinha (All-India Services) Committee recommendations on allocation of personnel, and the steps being taken by Government with regard thereto; and

(b) the role of Government of Andhra Pradesh and status of their response ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) A Statement is laid on the Table of the House.

***Statement***

(a) and (b) The relevant provisions for finalisation of Advisory Committee's recommendations are contained in Section 80 of the Andhra Pradesh Reorganisation Act, 2014 which is given in Statement – I (*See* below).

The Central Government has constituted an Advisory Committee under the Chairmanship of Shri Pratyush Sinha (Sinha) for recommendation regarding (i) determination of the cadre strength of the three All India Services (AIS) on the basis of objective and transparent principles, (ii) further sub-divide total authorised strength of the three AIS into direct recruitment quota and the promotion quota wise, unreserved (UR), Other Backward Class (OBC), Schedule Caste (SC) and Schedule Tribe (ST) and insider and outsider wise, (iii) to recommend objective and transparent criteria for allocation / distribution of personnel belonging to the three All India Services borne on the undivided cadre of Andhra Pradesh and (iv) to recommend specific individual allocation/distribution of AIS officers in accordance with the allocation guidelines, as approved by the competent authority.

Based on the recommendations of the Pratyush Sinha Committee the Central Government has finalised the division of cadre strength along with its principles which has been notified on 18.07.2014.

The Central Government has also constituted another Advisory Committee under the Chairmanship of Shri C.R. Kamalanathan (Kamalanathan) for (i) recommendation

regarding determination of cadre strength and (ii) its further sub-division into various categories for different services under the State Government, (iii) to recommend objective and transparent criteria for allocation and distribution of personnel belonging to the State Government of undivided Andhra Pradesh and (iv) on the basis of approved criteria recommend specific individual allocation and distribution.

The Kamalanathan Committee is in the process of making final recommendations on the allocation guidelines.

The Chief Secretary of undivided Andhra Pradesh was Member of both the Advisory Committees. After the division of the State of Andhra Pradesh, the Chief Secretaries of both the Successor States, *i.e.*, Telangana and Andhra Pradesh not members of both the Committees.

#### ***Statement-I***

*Details of relevant provisions for finalisation of Advisory Committee's recommendations as contained in Section 80 of the Andhra Pradesh Reorganisation Act, 2014*

**“80.** (1) *The Central Government may, by order, establish one or more Advisory Committees, within a period of thirty days from the date of enactment of the Andhra Pradesh Reorganisation Act, 2014, for the purpose of assisting it in regard to —*

- (a) *The discharge of any of its functions under this Part; and*
- (b) *The ensuring of fair and equitable treatment to all persons affected by the provisions of this Part and the proper consideration of any representations made by such persons.*

(2) *The allocation guidelines shall be issued by the Central Government on or after the date of enactment of the Andhra Pradesh Reorganisation Act, 2014 and the actual allocation of individual employees shall be made by the Central Government on the recommendations of the Advisory Committee:*

*Provided that in case of disagreement or conflict of opinion, the decision of the Central Government shall be final:*

*Provided further that necessary guidelines as and when required shall be framed by the Central Government or as the case may be, by the State Advisory Committee which shall be approved by the Central Government before such guidelines are issued. ”*

SHRI JESUDASU SEELAM: Sir, the Kamalanathan Committee and the Sinha Committee have been constituted, based on the urgency and the requirements of both

the States, to deal with the important issue of division of officers of both the State level and the All India Services. How much time will this exercise take? The sufferings are too much. ...*(Interruptions)*... It is not happening. Will the hon. Minister elaborate on the timeframe and how will it be done?

DR. JITENDRA SINGH: Mr. Chairman, Sir, the hon. Member has put a very critical question. May I share with this august House that soon after the new Government took over, one of the most challenging jobs before us was the allocation of the cadre and employees between the two States and the urgency was to make the State of Telangana functional by 02nd of June. Accordingly, as per the Andhra Pradesh Reorganization Bill of 2014, two Committees had been constituted. As has been rightly pointed out by the hon. Member, the Pratyush Sinha Committee was meant for the allocation of the All-India Services, whereas the Kamalanathan Committee was for the State employees. Now, considering the urgency of the Telangana State coming into being and becoming functional from the beginning of June, a provisional allocation was made and, thereafter, the final allocation was taken up. As of today, the status currently is that the Pratyush Sinha Committee Report has already been made available to us and the process of the allocation of the All-India Services employees is already going on, whereas the Kamalanathan Committee held its most recent meeting only yesterday at Hyderabad. The provisional allocation has been made. As you would recall that even in the Reorganisation Bill, a provision was made that the personnel orders will be valid for one year from the appointed day, that is, 2nd June. Thereby, what I am trying to state is that even though we still have about seven, eight months, as per the Ordinance, at our disposal to conclude this exercise but we hope that we would be doing it much earlier than that, considering the preferences and the sentiments of all the sections engaged in this sensitive exercise of allocation between the two States.

MR. CHAIRMAN: Thank you. Now, second question.

SHRI JESUDASU SEELAM: Sir, I am happy that the hon. Minister has elaborated on this. But I would like to know from the Minister what is happening to the notice of the Prime Minister who is sitting here. Sir, pending the provisional allocation is fine. Everybody has to do, but as regards pending the outcome of the final allocation, what is happening is, there is unrest because no officer is putting in his best efforts. Thereby, there is a lot of delay in decision making. That is part (a).

MR. CHAIRMAN: No. Put only one question.

SHRI JESUDASU SEELAM: No, no; I am not saying anything. I am asking the question. I have not yet asked. I am telling you the situation. Part (b) is, because of this

uncertainty, there are a lot of pronouncements by some leaders from both the sides that the locals will be sent out. Actually, if you take the number, it is not exactly that the people hailing from the two regions will be sufficient for both the regions. There may be give and take. So, in view of the emotional sentiments and provocation made by different leaders from both the States, would the Prime Minister be kind enough to call both the Chief Ministers and have a meeting so that situation is not escalated till the finalization of the report? ... *(Interruptions)*..

MR. CHAIRMAN: What is the question?

SHRI JESUDASU SEELAM: By when will this finalization take place?

DR. JITENDRA SINGH: Mr. Chairman, Sir, I appreciate the sentiments and the sensibilities of the hon. Member. His question is in two parts, (a) As far as the psychological fear is concerned, I think there is absolutely no room for a psychological fear and we would make all efforts to allay if there is any. As far as part (b) is concerned, about the various kinds of announcements that are being made, possibly, speculative too, which are creating some kind of apprehensions among the employees, I wish to share with this august House that the exercise is being done with as much transparency as at our command. Just to cite an example, as far as the Pratyush Sinha Committee Report is concerned, the exercise is already in its final stages; whatever allocation has been done is being put on the website and sufficient time is being given to each of the employees to register his or her grievance. As far as the State cadre is concerned, the Kamalanathan Committee also has made a provision. We have set up a Committee of the Chief Secretaries of both the States, Andhra Pradesh and Telangana, respectively. If there is any grievance, that can be put there. Therefore, I don't think there should be any room for any apprehension or any clandestine exercise being undertaken. The final recommendations will be available very soon, and as far as possible, the consideration of keeping the officers or the employees in their local State are being worked out. If not, then the most rational, objective and impartial procedure will be adopted.

SHRI Y.S. CHOWDARY: Mr. Chairman, Sir, the hon. Minister has just explained the procedure and process, but the real story is that no officer is working. So, I would request the hon. Minister to tell us by which date the cadre allocation will be done. That is my question. What is the date by which it is going to be done?

DR. JITENDRA SINGH: Sir, as I stated in the beginning, we were allotted one year for the allocation, but we are going to do it faster than that. The provisional allocation was done on the 31st of May itself, even before the Telangana State came into being. Now, as far as the final allocation is concerned, as I stated earlier, the exercise is almost complete.

But, as I said, we want to be more transparent and so, we are giving time to the employees to also register their grievances. But, very soon, maybe in the next few weeks or so, the exercise would be accomplished.

DR. K. KESHAHA RAO: Sir, I wish to ask the same question that Mr. Chowdary has asked. Is there any time frame? You have provisionally allotted 42 IAS officers as per the recommendations of the Pratyush Sinha Committee. Half of them are not working, for the simple reason that because of the guidelines that you earlier announced about their options, nativity, etc., they think that they would have to go to the other State. So, there is no finality. You need to take a call on that. Secondly, you must tell us something about the Kamalanathan Committee's recommendations as well, as Mr. Chowdary had asked, because they are on strike. It is not only not working, but the Telangana NGOs have struck work and said that unless Clause 18(f) is revisited, they will not adopt it. So, it is necessary that you be very clear about it. I am not saying that you have to do it immediately, within a month or two, but, let there be some clarity. You should be clear that such and such guideline would remain. Also, that should also be apolitical. As Mr. Seelam has said, there has to be some kind of coordination and harmony between two authorities in order to do it.

Sir, the question I am asking is this. The DoPT's officers' list was signed only after seven days of submission of the Report by the Prime Minister. Then, it has to be put up on the website. Once it is on the website, you would then get the complaints, grievances, etc. Then again, it will go back to a Committee to be decided upon and then come back. This is the explanation being offered by the officers themselves, so much so that the entire administration is coming – I would not say, has come - to a standstill in a few sections, where these officers have been seated. I want to ask the question, since this is the Question Hour, from the Minister.

MR. CHAIRMAN: Please do without the introduction !

DR. K. KESHAHA RAO: Have you factored in these issues, which I have brought to your notice, time and again, both in view of the under the Kamalanathan Committee Report and the Pratyush Sinha Committee Report?

DR. JITENDRA SINGH: Hon. Chairman, Sir, the hon. Member's concern is well taken. My only complaint is that so many questions were asked together that I am not able to recall which was the first one!

MR. CHAIRMAN: Please answer one ! ... (*Interruptions*)...

DR. JITENDRA SINGH: Anyway, understanding the gist of the matter, the allocation procedure adopted was not arbitrary or subjective, nor was it changed from time to time.

The hon. Member was referring to the all India officers. It was strictly...*(Interruptions)*... Please let me complete.

It is strictly by the guidelines and procedures laid down by the Pratyush Sinha Committee. If you want, I can even spell out the procedure for the benefit of hon. Members. ...*(Interruptions)*... If you want, I can do that, but that's not required here; we have placed it along with the answer. Secondly, it would also not be right to say that both the States were not involved. For example, in the Pratyush Sinha Committee itself, whereas the Chairman was Pratyush Sinha, the Chief Secretary of Andhra Pradesh and the Chief Secretary of Telangana were both members. In addition, there was a Special Secretary from the Ministry of Home Affairs from New Delhi to look after the IAS cadre interests; there was a member from the Indian Foreign Services also to look after the IFS cadre, and an Additional Secretary from DoPT. So, the Pratyush Sinha Committee itself has sought to be as comprehensive and inclusive as possible, and the guidelines followed are not arbitrarily made by DoPT or by the Government, but only following the Pratyush Sinha Committee guidelines and the procedures laid down by it. ... *(Interruptions)*...

SHRI JESUDASU SEELAM: There has been no sensitization of the ground. ... *(Interruptions)*...

श्री सभापति : नहीं, बैठिए। आप क्वेश्चन पूछ चुके हैं, सीलम जी। ...*(व्यवधान)*...

DR. K. KESHAVA RAO: You must go back to the ... *(Interruptions)*...

SHRI JESUDASU SEELAM: It should be done by the Government, not the officials. ... *(Interruptions)*...

MR. CHAIRMAN: Seelamji, please. ... *(Interruptions)*... Mr. Seelam, you can't do this. ... *(Interruptions)*... No, you can't do this. ... *(Interruptions)*... you can't do this. ... *(Interruptions)*...

SHRI JESUDASU SEELAM: People at the officials level will not be able to do it. ... *(Interruptions)*...

MR. CHAIRMAN: Please do not ... *(Interruptions)*... Mr. Rapolu.

SHRI Y.S. CHOWDARY: Sir, the Government has to ... *(Interruptions)*... We all appreciate the procedures and processes, but there is ... *(Interruptions)*...

MR. CHAIRMAN: Please sit down. You have asked your question. रापोलू जी, पूछिए अपना सवाल।

SHRI ANANDA BHASKAR RAPOLU: Mr. Chairman, Sir, as the hon. Minister rightly pointed out, right from 30th June, 2013, various Ministries of the Union

Government, during UPA and afterwards, day in and day out, are concentrating on smoothening the situation in allocation of employees and officials. In between, before the appointed day, there were certain doubts crept in with the decisions of very senior officials belonging to the States. ...*(Interruptions)*...

MR. CHAIRMAN: What is the question?

SHRI ANANDA BHASKAR RAPOLU: I am coming to the question. ...*(Interruptions)*... Complications have created a lot of tensions among the lower level cadres of both the States. I also appreciate the efforts of the residuary State of Andhra Pradesh to shift certain Departments to the capital of the State Vijayawada such as Agriculture, Fisheries and other Departments. ...*(Interruptions)*...

MR. CHAIRMAN: What is your question?

SHRI ANANDA BHASKAR RAPOLU: Is there any provision with the Union Government to look after the complications created by the higher officials before the appointed day which are mongering and irritating the minds of employees of both the States?

DR. JITENDRA SINGH: Mr. Chairman, Sir, as I stated earlier, nothing has been done subjectively or arbitrarily as far as senior officers are concerned. You go through the guidelines laid down by the Pratyush Sinha Committee; it has already been put on the website. As far as the senior-most officers are concerned, the allocation was made, primarily considering, by name or the preference of the two individual States. The allocation is made by the roster that we followed on the basis of districts - 13 to Andhra and 10 to Telangana making it 13:10 for the allocation of posts. And then a roster system for the allocation of the IAS officers was followed for the cadre lower than the senior-most cadre. So, we have gone strictly by that. Even in that, we have tried to accommodate, as far as possible, the locals of the two individual States. If they could get accommodated in individual States, they were not necessarily put into that. But whenever that didn't happen, the roster process, considered more objective and impartial, was resorted to and the senior-most officers were, of course, with the compliance of the two States, allocated in the interests of the two States and by the consent and the willingness of the two States of Telangana and Andhra Pradesh.

#### **Steps taken to increase number of radio hearing audience**

\* 522. SHRI BASAWARAJ PATIL: Will the Minister of INFORMATION AND BROADCASTING be pleased state:

- (a) the number of radio stations in the country;